IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

....

C.P. No. 410(ND)/2017

IN THE MATTER OF:

S.U. Securities Pvt. Ltd. & Ors.

... Applicants/petitioners

Vs.

Charming Apparels Pvt. Ltd. & Ors.

Respondents

Order under Section 241(1), 242 & 244 of the Companies Act

Order delivered on 01.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL) PRESENTS:

For the Applicant/petitioner:

Ms. Runul Rastogi, Advocate

For the Respondent:

Ms. Manisha Chaudhary, Mr. Naveen Dahiya, Mr. Mansumyer Singh, Advs. for

R-3

Ms. Priyanka Kathuria, Ad. For R-3

ORDER

Reply by respondent no. 3 has already been filed. Respondent no. 2 requests for some time to file reply. Let reply be now filed within three weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, to the reply of respondent no. 2 & 3 be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 7th March, 2018. Interim directions to continue.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

01.02.2018 V.Sethi